

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STROS ESQUIRE ELEVATORS AND HOISTS PVT. LTD.

RELEVANT PARTICULARS

1.	Name of corporate debtor	STROS ESQUIRE ELEVATORS AND HOISTS PRIVATE LIMITED
2.	Date of Incorporation of corporate debtor	01.12.2014
3.	Authority Under Which corporate debtor Is Incorporated / Registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253GJ2014PTC081390
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	301, Shreeram 10, Haribhakti Colony Ext, Race Course, Vadodara 390007, Gujarat.
6.	Insolvency commencement date in respect of corporate debtor	By order pronounced on 5th August 2022 (uploaded on 10th August 2022)
7.	Estimated date of closure of insolvency resolution process	01.02.2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Ms. Poonam Basak Reg No: IBBI/IPA-001/IP-P01234/2018-2019/11957
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Level 2, Regus, Times-square, Andheri Kurla Road, Marol, Andheri (East), Mumbai City, Maharashtra -400059. Email: poonamb.ird@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Ms. Poonam Basak (IRP) Level 2, Regus, Times-square, Andheri Kurla Road, Marol, Andheri (East), Mumbai City, Maharashtra -400059. Email: seehpl.cirp@gmail.com
11.	Last date for submission of claims	24.08.2022
12.	Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web Link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of **STROS ESQUIRE ELEVATORS AND HOISTS PVT. LTD.** on 05.08.2022.

The creditors of STROS ESQUIRE ELEVATORS AND HOISTS PRIVATE LIMITED are hereby called upon to submit their claims with proof **on or before 24.08.2022** to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ms. Poonam Basak

Mumbai

Date: 12.08.2022